

ported in the Hindustan Times of June, 6, 1992;

(b) if so, the details of the racket and the mode of operation thereof; and

(c) what steps have been taken and are being taken to prevent such rackets?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-BIR SINGH):** (a) Yes, Sir, Central Bureau of Investigation (CBI) has intimated that it had busted a credit card racket.

(b) CBI has reported that the arrested persons used to collect carbon papers already used in preparing charge slips in Hotel Mughal Sheraton, Agra, and the details imprinted on said carbons were used for preparing bogus charge slips showing fake sales of goods to foreign tourists and thereby receiving the amounts to the tune of lakhs of rupees from the banks.

(c) The CBI has arrested six persons and registered 5 criminal cases involving 8 accused persons.

**RBI guidelines regarding dealers in overseas branches**

2835. **PROF. SAURIN BHATTACHARYA:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that according to RBI guidelines the main duty of a Dealer is to operate in the Inter-Bank market and over familiarity of the dealer with the customers is prohibited;

(b) if so, whether the Overseas Branches at Bombay Madras and New Delhi have posted Dealers to deal in the Inter-Bank market and thereby decentralise the dealing and cover operation of Foreign Department, Calcutta;

(c) whether by allowing the dealers to quote Rates to customers the State Bank management is violating the RBI guidelines regarding over-familiarity of Dealers with the Customers; and

(d) if so, what steps are proposed to be taken to remedy this situation?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DAL-**

**BIR SINGH):** (a) Reserve Bank of India (RBI) have reported that as per their guidelines dealers are to operate in the inter-bank market according to the standards laid down by the managements of banks from time to time and in the best interests of the bank. They are also to provide an effective and quick feed back to the management. The larger bank may find it advisable to deal selectively with customer enquiries regarding rates and also conclude business with them in the dealing department itself instead of in the foreign exchange department. These guidelines further provide that the dealers attending to customer business should, as far as possible, distinct from the dealers in inter-bank market.

(b) and (c) State Bank of India (SBI) have reported that the dealing rooms at Bombay, New Delhi and Madras have been established solely out of commercial necessity with a view to withstand emerging competition in foreign exchange area from other banks, especially foreign banks. This has not been done with a view to decentralising the foreign exchange dealing and commercial operations which continue to be centralised at the Foreign Department, Calcutta. The dealing rooms at the above centres quote rates in consultation with and guidance of the Foreign Department, Calcutta to obviate the necessity of operating offices having to contact Foreign Department, Calcutta through the normal communication channels. SBI's dealing room are connected to Foreign Department, Calcutta with exclusive leased lines.

(d) Does not arise.

**Sending of final accounts of Banks to C & A.G. for his opinion**

2836. **DR. SHRIKANT RAMCHANDRA JICHKAR:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the final accounts of the nationalised banks are not sent to C. & A. G. of India for his opinion;

(b) if so, what are the reasons therefor; and

(c) whether in view of the recent 'Security Scam' Government propose to send these accounts to C & A G?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir

(b) In terms of the statutes governing nationalised banks, their accounts are required to be audited by auditors who are qualified to act as auditors under the Companies Act, 1956. The present law does not provide for submission of final accounts of nationalised banks to the C & AG.

(c) No, Sir.

#### Income tax payees among transporters in Bihar

2837. SHRI RAMACHANDRAN PILLAI: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 800 given in the Rajya Sabha on the 5th May, 1992 and state:

(a) what is the number of income tax payees among the owners of Cars, Trucks, Dumpers and Buses from Dhanbad, Ranchi and Jamshedpur; and

(b) what steps have been taken to realise income tax from the rest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The number of Income tax assessee amongst vehicle owners of Dhanbad, Ranchi and Jamshedpur as on 1.1.92 was 4,576, 1230 and 1875 respectively.

(b) All the rest of the owners may not be having taxable income. The Income Tax Deptt. conducts survey, searches and collects information from various sources to detect tax evaders and relevant proceedings under the Income-Tax Act are initiated to realise taxes from such persons.

#### Income tax dues from Cigarette Companies

2838. SHRI J. S. RAJU: Will the Minister of FINANCE be pleased to refer the answer to Unstarred Question 297 given in the Rajya Sabha on the 3rd September, 1991 and state:

(a) whether it is fact that a demand of Rs.181.61 crores approximately on account of Income-tax is due from M/s GTC Industries Limited;

(b) whether it is also a fact that all Plants/Machinery and other movable and immovable properties of the company have been attached by the Income tax authorities inspite of the fact that these demands were stayed the High Courts/Appellate Tribunals;

(c) whether it is also a fact that huge demand of Income tax is also due from other cigarette companies;

(d) if so, what are the company-wise, year-wise details of Income-tax due and also specify whether assets of such companies have also been attached by the Income tax authorities; and

(e) if not, what are the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes Sir. The outstanding Income-Tax demand as on 31-3-1992 is Rs. 182.77 crores.

(b) No Sir. However, movable and immovable properties of the company were attached by the IT authorities in respect of the demand for A. Y. 84-85 as quantified after the Commissioner of Income-tax (Appeals) passed his appellate order. This Demand has not been stayed by High Court or Appellate Tribunal.

Subsequently, the above attachment, in respect of IDBI Certificates, sundry debtors including job work manufactures, and all bank attachments, were withdrawn at the instance of CBDT.

(c) to (e) The details of demand in respect of Rs. 1.00 crore and above as on 31.3.1992 company-wise, year-wise and also the reasons for not attaching